



**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH – I, CHENNAI**

IA(IBC)/1490(CHE)/2023 in CP/IB/297(CHE)/2021

*(Filed under Section 60(5) of Insolvency and Bankruptcy Code, 2016 read with Rule
11 of NCLT Rules, 2016)*

In the matter of M/s. Nucleus Satellite Communications (Madras) Private Limited

Hitech Fasteners India Private Limited

Rep. by its Authorized Representative

28, Tex Park Road, Nehru Nagar West,
Kalapatti Main Road, Coimbatore – 641 014

... Applicants

-Versus-

Rongali Sridevi

Resolution Professional of

Nucleus Satellite Communications (Madras) Private Limited

110, New No. 178,

Rangarajapuram Main Road,

Kodambakkam, Chennai – 600 024

... Respondents

Present:

For Applicant

: *Sheeba Priyadharshini, Advocate*

CORAM:

SANJIV JAIN, MEMBER (JUDICIAL)

VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Order Pronounced on 12th September 2023

ORDER

Per: SANJIV JAIN, MEMBER (JUDICIAL)

This is an Application filed by the Applicant under Section 60(5)
of Insolvency and Bankruptcy Code, 2016 seeking relief as follows;



- (i) *condoning the delay of 54 days in submission of claim in Form-B filed by the Applicant; and consequently directing the Respondent/Interim Resolution Professional to*
- (ii) *take on record and admit the claim of Rs. 16,03,658/- (Rupees sixteen lakhs three thousand six hundred and fifty eight only) legally due to the Applicant from M/s. Nucleus Satellite Communications (Madras) Private Limited during the period 26/06/2019 till 28/09/2019;*
- (iii) *pass any order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case*

2. This Tribunal vide its order dated 12.09.2023 passed in IA(IBC)/1515/CHE/2023 has ordered for Liquidation of the Corporate Debtor viz. M/s. Nucleus Satellite Communications (Madras) Private Limited and appointed Mr. Ramakrishnan Sadasivan as the Liquidator.

3. Under the circumstances, we dispose of this Application, with a direction to the Applicant to lodge the claim before the Liquidator within the time limit as specified under the provisions of the I&B Code, 2016, and IBBI (Liquidation Process) Regulations, 2016.

4. With the above directions, these Application stands **disposed of**.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

Raymond